

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(IB)No.206/KB/2019
CA(IB)No.1349/KB/2019

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi

2. Hon'ble Member (T), Shri Virendra Kumar Gupta

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th October, 2019, 10:30 A.M

Name of the Company		Mittal Technopack Pvt. Ltd. Vs. Maa Tara Polyplast Trading Pvt. Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Abhishek Sarda OC
Advocate

[Signature]

16.10.19

Ms. Pallavi Gandhi
Ms. Akash Sharma

} Corporate
Debtor

[Signature]
16.10.19

Sanjeev Oza - IR ORDER

Ld. Counsel for the operational creditor appears. Ld. Counsel for the corporate debtor appears. CA(IB) 1349/KB/2019 is filed by the operational creditor for withdrawal of this CP on the ground that both parties have settled after admission of corporate debtor in CIRP but before the formation of the CoC. By invoking our jurisdiction under rule 11 of NCLT Rules, we allow withdrawal upon settlement. We heard IRP. He is directed to file separate application under Regulation 33(3) claiming his fees and cost. Same shall be considered separately. CP and this application stand disposed off.

[Signature]
(Virendra Kumar Gupta)
Member (T)

[Signature]
(M. B. Gosavi)
Member (J)